

DA - 310/96

1./ 4.7.96.

Counsel for the applicant : Shri J. Kandulua.

Counsel for the respondents: Shri J.N. Pandey.

Heard learned counsel for the applicant on the question of admission. The applicant stands reverted from the post of Emergency Divisional Accountant with A.G., Bihar. Shri Kandulua states that the Govt. of Bihar posted applicant on the post which does not exist and thereafter the applicant moved the matter before the High Court of Judicature at Patna. It is stated by Shri Kandulua that the matter was disposed of by the Hon'ble High Court with a direction that the matter cannot be adjudicated in view of A.T. Act, 1985. Since the applicant had already ceased to be the Central Govt. employee by way of deputation to the Central Govt., the relief under A.T. Act, 1985 cannot be sought for by the applicant from this Tribunal. He has liberty to approach the State Administrative Tribunal if that existed. In view of that, the application is non-maintainable and therefore dismissed. Shri J.N. Pandey also confirms the view that the applicant has ceased to have any nexus with the Central Govt. and his grievances cannot be adjudicated by this Tribunal.

/COS/

N.K. Verma
(N.K. Verma)
Member (A)